THE VICE-CHAIRMAN (DR. SHRI-MATI) NAJMA HEPTULLA): There is a message from the Lok Sabha. But the Secretary-General is not here. So, we shall take up the next item, that is, the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1982.

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIA-MENT (AMENDMENT) BILL, 1982

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Madam, I beg to move:

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

Madam, according to Section 8A of the Salary, Allowances and pension of Members of Parliament Act, 1954 a person who has served for a minimum period of 5 years as a Member of Parliament is gligible to the grant of pension. In 1981, the Act was amended to provide pension even to person whose qualifying period for a period of five years fell short of not more than 60 days.

Sub-section (3) of Section 8A of the Act puts a restriction on the grant of maximum amount of pension to a Member of Parliament if he is also entitled to any other pension from the Central Government or any State Government, etc Where the amount of pension to which he is entitled under such law or otherwise is equal to or in excess of that to which he is otherwise entitled, such person is not entitled to any other pension.

If the amount of pension is less than that to which he is entitled as ex-MP, he is entitled to pension under that sub-section only of an amount which falls short of the amount of pension to which he is otherwise entitled.

The Swatantrata Sainik Samman Pension Scheme provides for the grant of pension to freedom fighters in recognition of their service and sacrifice for the cause of the country's freedom. Most of the Members and ex-Members are qualified to receive this Samman pension. However, in view of the restriction placed in subsection (3) of section 8A of the Act, many of the ex-MPs are deprived of this benefit. A demand has been made on the floor of the House as well as outside that the ex-MPs should be granted both these pensions, that is, as ex-Members of Parliament and as freedom fighters. In order to remove this difficulty, the proposal was examined as to whether the change in nomenclature of the Swatantrata Sainik Samman Pension Scheme could help them to draw both the pensions. The Law Minist y opined that any change in the nomenclature in the Swatantrata Samman Pension. would not change its nature and it would continue to be a pension. It was suggested by the Law Ministry to consider the feasibility of amending the Act. Hence this Bill.

Although the exact number of beneficiaries is not known. It is hoped that about 200 to 250 ex-MPs who are freedom fighters are likely to be benefited by this amending Bill. It is estimated that this provision would involve an expenditure of Rs. 7.50 lakhs per annum.

The Government feel that the pension payable to ex-MPs who are freedom fighters under Swatantrata Sainik Samman Pension Scheme, is really for the purpose of honouring those who participated in the freedom struggle.

I feel and hope that the provisions of this Bill would receive unanimous support from all sections of the House. With these few words, I commend the Bill for consideration of the House.

The question was proposed.

THE VICE-CHAIRMAN (DR. SHRI-MATI) NAJMA HEPTULLA): Mr. Shahedullah.

SHRI MANUBHAI PATEL (Gujarat): Madam, I have to attend some committee.

I want to speak first. He has kindly permitted me. My name is second,

THE VICE-CHAIRMAN DR. (SHRI-MATI) NAJMA HEPTULLA): Okay.

SHRI MANUBHAI PATEL: Madam, I rise to welcome this sensible amendment which aims at correcting an anomaly which was existing in the present section of the Act. It is a very limited amendment. It does not apply to all the Members-750 Members, It applies only to those who are freedom fighters. of them may be very old also. Some of them might have retired from both the Houses. Therefore, their number perhaps be very small in the years come. But I do not understand attitude of the Government bringing these piecemeal amendments. Formerly, one amendment was brought in order to amend this section to provide pension to a person whose qualifying period for a period of five years fell short of not more than 60 days. In the Fourth Lok Sabha, Members were elected in 1967 and it was dissolved in 1970 for no fault of the Members. Those Members of the Fourth Lok Sabha had remained, that has already been done. The difficulty is about the Ministers also. I understand that the Ministers draw a dearness allowance on tours which is even less that of the Members of Parliament they have the whole staff with them. As a result, they have to suffer. Really speaking, this thing should have also been included. There are so many other things. For example, take the amenities for Members. Members are allowed intermediary air journey. Now, each Member would like to go when there is session. He would like to go in the morning and return in the evening. Really speaking, the intermediary journey should have been allowed even if there is no session. They cannot tour the country after the session during the inter session. This is also an anomaly.

As regards the first class passes, the spouse is allowed only once from the constituency to Delhi. She or he can come at the beginning of the session and go at the end. Here, the Mebmers have to remain in Delhi and their wives can come only once. Even though the Members have a first class pass, they are allowed

only once in the beginning. It is also are anomaly. I urge upon the Minister to kindly bring forward a comprehensive Bill instead of bringing this piecemeal Papers give the heading "Members Salaries and Allowancese Bill." When it comes in . the newspapers, people think that Members are trying to increase their salaries and allowances, etc. Instead of coming forward with this type of Bills every now and then, and create an impression in the minds of the people that the Members of Parliament are doing something for themselves, I think it would be better if you make a proper study and bring forward a comprehensive Bill once and for the difficulties of the all in which all Members of Parliament and the Ministers and everything else should be included. This piecemeal legislation should be avoided. Madam with these words I support the Bill.

SHRI P. N. SUKUL (Uttar Pradesh): Madam, Vice-Chairman, it is another very simple and innocuous piece of legislation brought forward by our Government. It is only less than half-a-page Bill and perhaps there cannot be any objection to what has been proposed therein. It is really our duty to honour our freedom fighters who fought for the independence of the country. We have allowed the Swatantra ~ Sainik Samman Pension. It was really an anomaly that such persons are not allowed to draw their pension as well as the pension due to them as ex-Members Parliament. So, there is nothing objectionable in this Bill. It is a very welcome step and I whole-heartedly support this piece of legislation. However, I would like to add here that in addition to these freedom fighters who draw political pension or Swatantrata Sainik Samman Peasion, there are also a few such ex-Member of Parliament who were Government servants, servants either of the Central Government or of the State Government or of any other local body and they also drew pension. They too cannot draw both the pensions. Our Mr. Banerjee who has now retired, was a Government and by virtue of his having been a Government servant for 35 years or more, he got pension. Such cases are only handful. I think in any particular term, not more than two or three such M.Ps. are there

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in this House or the other House who have been Government servants. are about one crore Government servants in this country. I think, if we take the employees of local bodies and others, the number comes to two crores. Out of these two crores, only two or three persons, in any case not more than five, have been there in one particular term in this House or the other House. But these poor fellows are not allowed to draw both their pensions. So, I would request the hon. Minister and the Government to consider this aspect fully in depth and also to allow the pension admisisble to ex-MPs along with their pension which they have earned by serving a particular Government or a Corporation for 30 years or 35 years. Madam, I am one of them. I am also a pensioner of my State Government, But, I think, when I retire, I will not be able to get both these pensions...

The Salary, Allowances

AN HON. MEMBER: Why?

SHRI P. N. SUKUL:... because of the law as it stands today. Two pensions cannot be drawn. And any pension that is in excess of this pension admissible to an ex-MP cannot be drawn under Section 8A(3). Only the difference they can draw, if that pension is less than this, So, think, our Government must not come in our way in getting both these pensions. I would request the hon. Minister to consider this aspect of the situation as well. On the other side, there are one or two Central Government employees. I find Mr. Sukomal Sen and Mr. Dipen Ghosh. On this side, perhaps, I am alone. We three persons are there. So, we must not be deprived of that pension which we have earned by serving our Governments for 30 years or 35 years.

Madam, now I take this opportunity to point out that it is generally said that the MPs are very rich and they are getting a lot, Madam, in the Daily Bombay of 20th November, 1981, no less a person than Mr. Kuldip Nayar himself wrote this and I quote:

"The other thing that keeps MPs occupied is how to make money. After having spent Rs. 5 to Rs. 8 lakhs in winning at the polls, they are keen to make up what they or someone on their behalf spent and to collect as much for the next election. On an average it comes to nearly Rs. 2 lakhs a year, that is Rs. 300 a day."

It is completely false. Which MP sitting here earns Rs. 2 lakhs? Do you think we earn Rs, 2 lakhs a year?

SOME HON. MEMBERS: No.

SHRI P. N. SUKUL: Even in this Parliament there are professors, practising adovocates who earn I think, tonnes of money by their practice in the Supreme Court, etc. There are professors, Vice-Chancellors, doctors, journalists, etc. Our Khushwant Singh is there. By serving here, they can draw those amounts all right, Is it not? But if they retire as MPs, what will happen? That is why I am saying that it is completely false to say that we are getting Rs. 2 lakhs. And it is said that the MPs have to collect Rs 5 to Rs. 8 lakhs in winning at the polls. Inat is not the case so far as Rajya Sabha Members are concerned ...

AN HON. MEMBER: Or for that matter, even Lok Sabha.

SHRI P. N. SUKUL: Or even Lok Sabha, We are now in the Rajya Sabha, We are considering this Bill in Rajya Sabha. Do we have to spend Rs. two lakhs or Rs. 3 lakhs or Rs. 5 lakhs as alleged in this article?

SHRI DINESH GOSWAMI (Assam): I am prepared to give up Rs. 1,40,000. Let me be given Rs. 60,000 a year.

SHRI P. N. SUKUL: That is why f quoted Mr. Kuldip Nayar, Madam, it is a very paradoxical situation that in my own State of Uttar Pradesh-I come from U:tar Pradesh-a legislator is supposed to get many more facilities and amenties than I get here as an M.P. In Uttar Pradesh, the salary is the same, as ours of a legislator; the constituency allowance Rs. 1,000 as in our case, we get Rs. 1000 allowance. The only difference is in the D.A., the Daily Allowance. The daily allowance there is Rs. 40 per day whereas the daily allowance of we people is Rs. 51 - 5 per day, a difference of Rs. 11/-. But, then, he gets a free furnished residence.

[Shri P. N. Sukul]

He does not have to pay for his electricity bills. He does not have to pay for the water charges.

AN HON, MEMBER: Who?

SHRI P. N. SUKUL: A legislator in my State. And, I do not think I am supposed to get these things free. His bus travel is free, his rail travel and air travel is free. In buses he can take his spouse anywhere. In rail travel also he gets coupons. We do not get coupons. We have our passes. He gets coupons to cover as many as four thousand kilometres outside his State in a particular year. Now, with these coupons he can take his whole family anywhere he likes. We cannot. Now, a legislator gets all those things, all those amenities as I said, free residence, free electricity free water, free transport, and not only these. I quite remember that there in my State if one legislator does not occupy a Government house, he gets Rs. 150 or so in lieu thereof, while we have to pay here and we have to look after two establishments, one at our own place, and the other here. (Time Bell rings).

Now, as I was saying in the beginning. there are so many people, who are moneyed people, who earn a lot as advocates or profe sionals, but what happens to persons like us, who do not have anything to fall back upon? I have to meet my expenses only from what I get from Parliament. Here in Delhi if I have to visit four places, four Ministers or four friends or four MPs, at least Rs. 50 I am required to spend. Now, from where am I going to get Rs. 50 which I have to spend on my conveyance? I cannot. That is why, Madam it will be in the fitness of things if this law is revised further and our daily allowance as recommended by the Joint Select Committee of both Houses is accepted. I understand that they have recommended that a daily allowance of Rs. 101 per day should be paid to M.Ps. But this has not been accepted so far. They have also suggested, unanimously, all party members, that an all-India Spouse Pass must be provided to M.Ps. That has not been implemented yet. Although our Railway

Minister during the Budget Session had promised that the Government was going to provide first class spouse pass to all M.Ps. . . .

THE VICE-CHAIRMAN (DR. (SHRI-NAJMA HEPTULLA): Shri P. C. Sethi, is Minister, Railway sitting here

SHRI P. N. SUKUL: At least two sessions have passed since then but no announcement has yet been made in that respect. That is why, Madam, we poor M.Ps. of India do get much less than our counterparts not only in America and the European countries but also in countries around us, like Malaysia or Ceylon or Burma. We get much less than even they and still our journalists and friends outside think that our M.Ps, are making a lot of money as Mr. Kuldip Nayyar has said, which I quoted just now. He said we earned Rs. 2 lakhs a year.

So, Madam, through you, I will quote the case of another State, namely, Punjab. There, a legislator is entitled to a house building loan of rupees one lakh. He is also entitled to a car advance Rs. 40,000. Just imagine how many регks thev enjoy and what do here? the They get also have facility of getting a plot allotted to them at a reserve price. We do not have the facility. So, Madam, we are poorer than the legislators in so many States. And that is why I take this opportunity to request the Government to come to our rescue, I say so because if I have to main tain my establishment here also and you do not pay me, what am I supposed to do? That is a big question. That is why I earnestly hope that our Government will come to the rescue of the Members of Parliament and that it will also come up with a proposal not only to allow both the pensions as Government servants and as ex-MPs, but will also grant us increased D.A. and other facilities. If you cannot pay us, you simply make our residence free, water free, electricity free, as is the case in States for legislators.

With these words, Madam, I support this Bill.

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SHRI SYED SHAHEDULLAH (West Bengal): Madam, Vice-Chairman.

खरसभाध्यक [डा. (श्रीमांगी) नाखसा है चंतृल्ला] थोड़ा टाइम है और बोलचे वाले ज्यादा है। मैं सब के लिए कह रही हूं आपके लिए ही नहों कह रही हूं। टाइम बहुत कम अलाट हुआ है। बिल ऐसा है जिस पर हर एम.पी. का दिल कहने को है। उराग आप छोटी-छोटो बात कहाँगे तो सब को मौका मिल जाएगा।

श्री सैयव शाहेबुल्लाः मैं तो पहले ही कम बोलने वाला हूं।

श्री मनू भाई पटोलः इसे सरकार स्वीकार करले। इस पर सब की कामन राय है।

उपसभाध्यक [डा. (श्रीमती) नाजरा हेपतुल्ला]ः आप बोलिए।

SHRI SYED SHAHEDULLAH: cannot help it if hon. Members in this House find that my voice has become a little discordant. It will be delicate and embarrassing if something is said for the freedom fighters. But, what am I to do if I am convinced and firmly convinced, that there is something unfair in the proposal made in the Bill? It may be due to inflation and other circumstances that som: of those who are taking pension may have the feeling that it is not sufficient to meet their needs. But, at the same time, we know that there are many others who have not applied for this pension at all. Madam, for instance, speaking of my State, particularly talking about CPI(M) and other Members of the Left Front I can say that at least in CPI(M) I do not know anyone who has applied for this. As you know, many of these known as terrorists and those from the District Congress Committees after Independence, many of the old political workers, have come to this party. Anyway, I am not talking of this. Why are they not taking it? Because they think it will be some amount of devaluing the services they have rendered, they do not take it. I know of a gentleman who was under certain pecuniary difficulties. I went to his place. I found that he was dependent on his son-in-law.

Then he said, "I am feeling awkward and embarrassed because I am dependent on my son-in-law, but my son-in-law says that it will be more depressing and more awkward if I apply for pension after doing service all these years, after going to jail and doing other things." Anyway, I am not going into it. There are many people who are not taking it,

Now I am neither grudging it nor saying that they are doing something dishonourable. They are doing something honourable because this helps to keep their body and soul together and they have served the country for a long time, what pains me is the distinction between those who were mere freedom fighters and the freedom fighters who have been Members of Parliament. What is this? How does this distinction arise? There others outside who have devoted their whole life in service of the people not only as freedom fighters but even otherwise who are even now devoting their life in service of the people. They are in the service of the people in the workers' movements, in the peasants' movement, in social welfare work even in Gandhi Ashrams, and so on. And there are so many old people. Why should they not get this pension? Why only Members of Parliament should get this pension? Mr. Atullya Ghosh is suitable to get two pensions together, to get a lump sumwhether he wants it or whether he has applied for it or not, I am not going into that question-but one time his leader, his senior Shri Vijay Kumar Bhattacharjee who is reaching almost 90, and is respected by all, is not found suitable by his Bill, to get this pension. It seems there is distinction, discrimination, among freedom fighters as such. This is what is painful to me.

And, then, looking at the thing in the other way talking of pension receivers, why only freedom fighters who are Members of Parliament? What about others? That discrimination is also inherent n it. (Time Bell rings) So. I think, this Bill has to be dropped, and I oppose this Bill. My main point is this. The Bill is discriminatory against freedom fighters as such and other pension receivers. So I

[Shri Syed Shahedullah]

oppose this Bill. And I hope the Government will withdraw this Bill. Thank you.

श्रीमृती रत्न बंगारी (मध्य प्रदेश): उप-सभाध्यक्ष महोदया, संसद् सदस्य वेतन भत्ता और पेंशन विधेयक (संशोधन) नियम के अनुसार जो व्यक्ति कम से कम पांच वर्ष तक संसद सदस्य रहा हो वह पेंशन पाने का पात्र है। जिस संसद सदस्य को यह पेंशन भिजती थी वह दूसरी कोई पेशन सरकार से प्राप्त नहीं कर सकता था।

संसद् में अभी कुछ स्वतंत्रता संग्राम संनानी वर्तमान है और कुछ अपने संसदीय पांच वर्ष पूरे कर चुके हैं। उन्हें संसद सदस्य को दी जाने वाली पेंशन मिलती है। यह अधिनियम इसिलए संसद में आया है कि संसद सदस्यों को मिलने वाली पेंशन जो सदस्य ले रहें हैं और जो स्वतंत्रता संग्राम में जेल यात्रा आदि द्वारा भाग ले चुके हैं उन्हें स्वतंत्रता संग्राम सौनिक को मिलने वाली पेंशन भी प्राप्त हो सके। वे दोनों प्रकार की पेंशन लेने के अधिकारी हो सके।

महोदया, स्वतंत्रता संग्राम जब चल रहा था तब इन्होंने अपना सर्वस्व दांव पर लगा दिया था उस समय इन्हों यह मालूम ही नहीं था कि स्वतंत्रता मिलेगी । नौकरी, पढ़ाई, व्यवसाय और परिवार तथा सम्पति सभी दांव पर इन्होंने लगा दी थी। जेल याता, जेल यातना, लाठी, गोली सभी इन्होंने सहीं । बिटिश सरकार ने बहुत से सोगानियों की सम्पत्ति भी जप्त कर ली थी।

इन्हें जो पेंशन मिलती है यह इनकी इन । ज़्बानियों पर हैं। संयोग से कुछ विधाग सभाओं तथा संसद में बैठे हैं। इन्हें पूरा सम्मान, और पेंशन तथा अधिक से अधिक सुविधा प्रदान की जाए। जब मैम्बर न रहें ता मुफत इलाज सुविधा, फ्रीरेल यात्रा, बच्चों को सरकारी नौकरियों में प्राथमिकता आदि दी जाए।

दूसरे देशों की तूलना में हमारे यहां संसद् सदस्यों को सुविधाएं बहुत कम है। प्रत्येक सदस्य को दो दो जगह अपना घर चलाना पड़ता है। राजनीति भी देखनी पड़ती हैं। सरकार पहले अपने साधन अवश्य देखे लें। अपने साधनों को ध्यान में रखते हुए सरकार को जहां तक हो सके इनकी सहायता करनी चाहिए। यह बिल मेरी राय में बहुत अच्छा है और इसको तुरन्त स्वी-कार कर लिया जाय, ऐसी मेरी प्रार्थना है।

उपसभाध्यक्ष [डा. (श्रीव्रती) नाजमा हेपतुल्ला]: श्री बगाईतकर । केवल चार मिनट का समय लीजियेगा ।

श्री सादिशव बगाईत कर (महाराष्ट्र) : इतने समय में कोई आदमी क्या कहेंगा ?

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हेपतुल्ला]: इसकी लिए एक ही घंटा नियत है और 18 स्पीकर्स है।

श्री सदाक्षिय बागईतकर: महोदय, जो संशोधन विधेयक है इसके बार में कछ कहने से पहले मैं मंत्री जी से यह चाहुंगा कि अभी स्कूल जी ने बताया कि जानकी राज्य में एम. एल. एज. को क्या क्या मिल रहा है तो मैं भी अपने राज्य कहानी दता दूंगा । अन्तुले जी ने यह कृपा की है कि वहां के तो विधायक है उनको उन्होंने एक राचिव दे दिया, हर एक का एक सेक्रेटरी है जिनकी तनस्वाह 500 रुपये सरकार दोती है । हर तहसील कार्यालय में उनके लिए एक कार्यालय है और उस-की कास्टिट्संसी में कार्यालय का किराया है वह सरकार दोती है और उनके लिए जीप की सुविधा कांस्ट्टियोंसी में सर-कार के खर्चे से होती हैं। यह हर जगह चल रहां है, क्या बिहार मों, क्या उत्तर प्रदेश मों, क्या महाराष्ट्र में । मेरा पहला राबाल आपसे यह है कि हर साल स्पीकर्स, प्रिसाइडिंग आफिमर्स की कान्फ्रोस होती हैं। यह क्या बात है कि हर राज्य में इसको लेकर आए कोई यूनिफाइड, यूनिफार्म एक इसका कांड बना-कर इसको लागु करने में आप वर्गो सक्षम नहीं है, यह मेरी समभ में नहीं आता ? पहले इस्को करना में बहुत आवश्यक

समभता हुं स्टेट लेजिस्लेचर के लोग हैं, पार्लियामेन्ट के हों, उनको एक दायर में रखना चाहिये। कछ लोगों की दलीले गह भी आई है कि पार्लियामेन्ट में आने के बाद दो-दो मकान रखने पड़ते हैं। तो पार्लिया-में आना कम्पलसरी है क्या? स्कल जी आपके लिए क्या कम्पलसरी था कि आप पार्लियामेट में जाइक्ये। पार्लियामेंट में आने पर दो-दो सकान रखने पड़तो है यह दलीत मुकलो ठीक नहीं लगती। असल मों महोदया, बात यह है कि इसको सिर्फ पैसे की दिष्ट से दोलना मैं मनासिब नही सम-भता । मेरी सिकायत सरकार से यह है कि अलाउन्सेज और भत्ता इत्यके नवकर मे हमार काम में जिन चीजों की मदद मिलनी नहात जरूरी है उन चीजों की तरफ आप दोल नहीं रही हैं। कई दिनों से हमारी यह मांग है कि हम लोगों को एक सेकेटरी आप दे दीजिए.. (व्यवधान).. यह हमारे और आपके बीच का विषय रही हरें। जो तर्क आपने दिया उसका मैं ने खण्डन किया है। हमारे और आपके बीच का विषय नहीं है। ह्रै प्रायरिटीज का। सं मांग चाहरंगा राह करना कि इग तरह की जो वह व्यवस्था कर रहे है उसमें सेकेटियीन होल्य को लियो, रफरन्म के निये, पार्लियामेन्ट की जो रफ-🔧 रोन्स सर्विस ही वह बहुत नाकाफी ही और इस-से हमको बहुत ज्यादा मदद नहीं मिलती है। जो ग्हां पर व्यवस्था है उससे हमको सेकेटि-र्यल हैल्प नहीं मिलती है तो हमारा इष्टिकोण है कि एम. पी. और एम. एल. को अपने काम में एफिसियेशी लिए, एफिशियोंटली काम करने के लिये जो कुछ करना चाहिए वह आफ़ नहीं कर रहे हैं। प्रायरिटी दो रही हैं टैक्टर्स को, गाडि-यों क, हमों इल चीलों से क्या लेना दोना है। हम लोगों को जो काम करना है उस-में ज्यादा सनिधा दीजिए । इसन्ये जो भिसाइडिंग आफिर्सस की जो कान्फ्रेंस होती है जिसमें स्पीकर साहब भी हाजिर हैं. हर स्टोट को स्पीकर और चेयरमैन भी रहते हैं त वह लोग कोटीफाई करें कि क्या मिलका चाहिए। इस पर आपका कन्टोल है यह मुफ़े नहीं लगता है। बिहार में लोगों को क्या फिलता था मुभ्ते यह जानने का अवसर मिला, जो वहां के स्पीकर साहत ने उन्होंने बताया कि 15 हजार किलोमीटर म्फ्त यात्रा । तनस्वाह कितनी बढ़ा दी, और सह लियतों उनको दो यह सारा का सारा जो ह^द इसके पीछे भी कई अलग-अलग कारण है। यह जिस उद्देशय से जा रहा है वह खास मदद करने का उददेश्य है सो बात नहीं है।

महदिया, दानरी बात मैं आपको बता दू कि फ़ीडम फाइटर्म..

संसदीय कार्य विभाग में उपमंत्री कल्प नाथ रायः): आपको क्या क्या चाहिए (व्यवधान)...

श्री सदाधिक बागाईतकरः पार्लियामेन्टरी डिप्टी मिनिस्टर आप दहल न दं। आएको क्यापडी है आप जरासनिये। मैं द्मरी.. (स्यय की घंटी)

(श्रीमती) उपसभाध्यक्ष 🗐 . नाजमा होपत्ल्लाीः अब समापा करियो ।

श्री सवाशिव बागाई तकर : मैं दूसरी बात कह रहा हुं। आप एस. पीज के लिए यह लाये लेकिन एसे एम. एल.एज हैं जो फ्रीडम फाइटर हैं। और उनके लिए भी यह दिक्कत है। अब मेरी समभ में नहीं आता है कि आपका यह कानून तनने से जो एम. एल. ए. हैं जो और उसे किस्म के लोग है जिनके विए दिवकात पैदा हो रहा है या तो आप राल मेकिंग पावर हो, उस काग्निमें में ले कर अवश्य करें। अगर नहीं होता है तो खाली एम. पीज. के लिए आप करेंगे लेकिन एम.एल.ए. जो है उनके लिए आप क्या करंगे उनका भी मोचना चाहिये उन्त में मेरा निवेदन एह कि मंत्री जी इसको हर सेशन में किसी तरह ला कर यह बढ़ाओं, यह घटाओं इस तरह की बात करने से कोई मतलब नहीं है। आप प्रि-जाइडिंग आफिसर्ज को कान्फ्रेंग में एम. पील. एल. एज. को जो काम करना पडता है उस दिष्ट से स्विधाओं में जो भी कमी है उसकी सधारने का अगर प्रयास करेंगे तो उसको कुछ उपयोगिता हमारे काम की बढ़ेगी इस दिष्ट में आवश्यक जो उपाय है इनका मेहरबानी कर के कराइसे और हम लोग जो चने हाए है उनको एक एलीटेस्ट क्लाम बना कर अलग में रतने का कोई प्याम किसी के दिसार में है तो हम उससे सहमत नहीं है। यह गलत द्दिकोण है । आप और जन-साधारण बीच की खाई को लम्बी करने में कोई अकल की बात होगी एैसा मुभ्ते नहीं लगता है ।

श्री संभ्यव सिक्ते रजी (उत्तर ग्रदेश) : मोहतरमा बाईस चेयरमेन साहिबा. हसमे कोई शक नहीं कि आप जो भी मल्क की आजाद फिजाएं हैं और नयी नस्ल की जो मौका मिला है आजाद मल्क में रहने का यह हमार जन शहीदों और उसके बाद उन सियासी कर्व नियों के नतायत है जिसे हमारे मजाहिदी आजादी ने मल्क को आजाद करा-में दीं। यह जो अभी पेंचन है इसका फैसला पहली बार हमारे देश की वजीर आजम श्रीमती इन्दिरा गांधी ने किया । उसे हम रापये और सरमाए के तराज में न तील कर कौम की अकीदत की सुरत में नयी नस्ल की तरफ से नये हिन्द स्तान की तरफ से परानी नस्लों वालों के लिए जिन्होंने सोचा भी नहीं था कि उनकी कब नियां एक दिन रंग लाएंगी और मुल्क आजाद और मल्क की आजारी लिए उन्होंने जेल की अजीयते गही कर्वानियां दी यकीनन गोनिटरी एस्पेक्ट को दोना जाए तो यह जो भी फीसला किया गया उनकी खिदमत के मकावलें में काफी नहीं था लेकिन फिर भी जो भी है अगर श्रद्धा की स्रत में देखा जाये तो एक आजाद काँम ने अपने उन सरमाओं की खिदमत में जिन्दा है एंसी उम्मीद करते हैं कि काफी दिनों तक जिन्दा रहेंगे अभी तक जो एनोमली थी. विरोधाभास था कि हम उनकी उन खितमत के सिल्सिले में काम के लिए जो उन्होंने की, पार्लियामेन्ट को लिए भी उन्होंने की तो दोनों में से एक पेंशन डा कर सकते थे। में सम-भता हा कि इस छोटे से पीस आफ अमें डमेंट से यह एनोमली यिकनन दूर हो जाएगी। मैं मोहसरिमा ज्यादा वक्त नहीं लेना चाहसा न में चाहता हूं कि मुल्क की कार्बीनियों की स्लिसिले में यह जो लोजस्लेशन आ रहा है उरको अपने फायदे के लिए या जो मीज्दा मैम्बराने पार्लियामेन्ट है उनकी सेलेरी अलाउनसे अबढाने के लिए मौका लेने कारिश करू लेकिन इता जरूर कहुंगा जैसे कालदीए नासर साहब के आदिकल का सरकरा शुक्ल साहब ने किया में यसकता हुं कि इस मुल्कमें एक तरहकी राजिश चतरही है। बुनियादी जो चने हुए इन्तर हैं उसमें आने बाले मैम्बरों के शिलाफ किरदारकशी करेक्टर अस्मेरीनेशन का सिलिमला किया गया है मिस्तिलफ औकात पर एसे आ-र्टिकल साते रहते हैं जो मूल्क को आवाम के

जेहन में ऐसा शबहा पैदा करना चाहते हैं कि यह जो एम. पीज., एम. एल. एज. जने हए लेजिस्लेचर में पहांचे हये हैं इसे मल्क की कोई खिदगत नहीं कर रहे है, सेवा नहीं कर रहे हैं। ये जितने डेमोक्रेटिक इस्टीट्यूबंस है बाहे राज्य सभा हो, चाहे लोक सभा हो, चाहे राज्यों विधान सभा हो, चाहे विधान-परिषद बेकार और बेवजह सी चीज हैं। इससे जन-तन्त्र पर से चुने हुए नुमाइन्दों के उत्पर से देश के आवाम का भरोसा उठ जाएगा तो में समभता हुं कि इस इंस्टीट्यशन की वका हो लिए एक बहुत बड़ा खतरा पैदा जाएगा। इसलिए मोहतरिमा में इस माँके से फायदा उठाते हुए गजारिश करूंगा उन अखबार वालों से जर्नीलस्टम से जो किसम की बातें करते हैं। अभी-अभी एक आर्टीकल कछ दिन पहले आया है जिसमें लिसा गया है कि एक कारोड़ रापया सालाना हावाई जहाज के उत्पर सर्च होता है एम पीज के आने जाने का । जो कमेटीज होती हैं जिसके लिए हमारे चने हुए नमाइंदें चाही वे सिलेक्ट कमेटी के हों या ज्वाइंट कमेटीज के हो या जो मुख्तिलिफ कमेटीज है उनके हों. जो अवाम की परेशानियों से जड़े हुए मसायल को दोसने के लिए, आन दी स्पाट सर्वे करने के लिए जाते हैं, इस सारे क न्टोक्सट का, इन चीजों का कोई तस-किरा उसमें नहीं लगता। ऐसा लगता है कि अपनी एक्सकर्सन ट्रिप के लिए हम उन एरोफोन्स का इस्तेमाल करते हैं। तो मोहतरमा मैं अर्ज करना चाहता जैसाकि सकल जीने कहाकि हमारी क्या सफरिंग है और किस तरह से हम मूलक की खिदमत करते हैं। हम खुद यह नहीं कहते हैं कि हमें किसी पर बहसान रहे हैं। यह रास्ता हमने खुद चना मल्क की सिदमत करने का और जिस तरह से हमारी उन कायदीन ने मल्क को आजाद कराने के लिए खिदमत की और नयी नस्ल ने, नये हिन्द स्तान वालों ने उनकी खिराजे अकीदत की सुरत में, इंदिरा गांधी सयासत में इस बात का फौसला किया उन्हें पेंशन मिलनी चाहिए। मौजूदा निजाम में जो लोग जम्हारियत के इस एवाम में बैठे हुए हैं मुल्क में उन्होंने सियासी की बात की,

क रबानियां दी और आज जो कछ भी हो रहा है, जिस तरह से भी हो रहा है, एक नया निजाम लाने के लिए, एक आजय-आशी इंकलाब लाने के लिए आर्थिक स्वावलिम्बता और स्वतंत्रता लाने के लिए उसमें ये चुने हुए नुमाइंदे यहां काम कर रह' है। आगे आने वाले जमाने में हमारी खिदमत को अगर देखा जाए तो पार्लियामेन्ट के इस एवान के अंदर और लोक सभा के अंदर जो फौसले हुए ही और जिस तरह से पार्लियामें टोरियन ने उसमें कन्टीब्यशन दिया है वह यकीनन मुल्क की तवारीख का हिस्सा बन गया है और यकीनन आने वाली नस्ल हमारे इस कन्ट्रीब्यशन को मानेगी। आज यह हो सकता है कि कछ मफाद-परस्त लोग, कछ वेस्टेड इंटरेस्ट के लोग. कछ स्वार्थवश लोग दोश के अवाम के दिमाग को गलत रास्ते पर लेजाने की कांशिश करं। लेकिन हमें यकीन है कि हमारा डोगोकोटिक इंस्टीटयुशन यह साबित कर चका है कि आगे जाने वाले जमाने में यह इंस्टीटय्शन कायम रहेगा । इन अल्फाज के साथ मैं यह जो एक छोटा सा संशोधन है इसका पूर्ण समर्थन करता हूं और आशा करता हूं कि आगे भी हम कोशिश करेंगे कि इस किस्म के कछ और फौसले करें जिससे हमारे फ्रीडम फाईटर्स को जैसे उनकी मेडिकल एड का सवाल है, उनके सफर करने के इसराआत है, मदद पहुंचे।

द्रारी एक बात और अर्ज करना चाहता हुं गोहतरमा आखिर में कि जो वर्सा है फ्रीडम फाइटर्स के जिनको पेंशन मिलती है तो कभी कभी एसा होता है कि जो उनके डिपोंडेंट हैं उनको यह पेंशन मिलने लगती है। लेकिन उसमें कटौतियां की जाती हैं में समभाता हुं कि वर्साको उतनी ही पेंश्न मिलनी चाहिए जितनी कि मुल्क की आजादी में करबानी करने वालों के लिए, उनके सम्मान के लिए रखी गयी है, उसमें कटौती नहीं करनी चाहिए। इन अल्फा-जात के साथ मैं इसका समर्थन करता हूं।

उपसभाध्यक्ष (डा. (श्रीमती) नाजमा होप-तुल्ला]: श्री राम लखन प्रसाद, संक्षेप में बॉलियेगा, तीन मिनट ही आपके... तीन मिनट तो आपको ढांढने में ही निकल

श्री राम लखन प्रसाद गुप्त (दिहार): मैं तीन ही मिनट में समाप्त कर दांगा। महोदया, यह जो बिल है इनका में समर्थन करता हां। यह बहुत ही आवश्यक था। जो पेंशर्ने पातं हैं उनको, चुकि स्वतंत्रता सेनानी का पेशन है इसलिए यह न दिया जाए, यह बिल्काल ही उचित नहीं था । इरालिए यह विल जो लाया वया है, यह दहत ही उचित है, मैं इसका समर्थन करता हू । परन्तु मेरे पास एक चिट्ठी आर्इ है एक्स एम पी की उन्होंने यह लिखा है कि 1976 के पहले जो बिल पार हाआ था उसके अंदर यह था कि जो एग पी पांच वर्भ पराकर चकांगे, उनको यह पेशन दी जाएगी । 1981 में एक अमेडमेट हुआ और उसमें यह हुआ कि कुछ रोज कम भी हों तो उसको भी दी जाएगी । लेकिन 1981 में जो पास हुआ संशोधन उसको उसी समय से लागु किया गया । उस्को भी रिट्रोस्पेक्टिव इफॅक्ट नही दिया गया जिसके कारण कि बहुत जो प्राने एम पी हैं वे दुखी हैं। मेरे पास एक पत्र भी आया है इसमें कहा गया है कि इस सवाल को उठाया जाए । मैं समभाता हा कि उनकी यह गांग बहुत राही है । जब पहले रिट्रेंस-पॅक्टिव इफेक्ट था तो संशोधन होने के बाद 1981 में इसका प्रोस्पेक्टिव इफ क्ट क्यो बोगा. रिट्रोस्पेक्टिय क्यों नहीं होगा । यह बात समभ में नहीं आती हैं। इसलिए में मंत्री महोदया का ध्यान इस और सीचूगां कि इस पर वह स्याल करेंगें।

इस संशोधन के उत्पर बोलने के समय कछ बात एम. पी. की आ ही जाती है, यद्यीप इस संशोधन से उसका सीधा सम्पर्क नहीं है। परंतू, मैं मंत्री महोदय का ध्यान सींचूगा कि एम. पी. को अभी तक - इस समय हरक चीज की महगाई का सामना करना पड़ रहा है, पोस्टेज का भी, ट्रांस-पोर्ट का भी और अन्य सारी चीजों का भी और उसके बावजूद भी ज्वाइंट कमेटी जो बनी थी, उसने भी अपनी रिपोर्ट दे दी हैं। गरंतु उसके बाद इसको लागू नहीं किया जा रहा है, या उसके उत्पर बहस करके, विचार करके कछ किया नहीं जा रहा 🦥 हैं। जब ज्वाइंट कमेटी से तमाम बातें तथ हो गई है, तो उसको झाउत्स में विचार के

श्री राम लखन प्रसाद गप्त] लिए रखना चाहिए और उस पर उचित निर्णय लेना चाहिए।

अराजभी जो यहां के एम. पीज. चाहे पाकिस्तान के हों, मलेशिया के हों, या जो विधायक हमारे यहां, हरियाणा के हैं, बिहार के हैं, महाराष्ट्र के हैं, उससे भी कम सविधा यहां के सांसदों को मिल रही है।

मैं मंत्री महादेय का ध्यान आकर्षित करूंगा कि इसको और टाले नहीं और हमेशा यह बात होती चली आई है कि इसको अगले सैशन में देखा जाएगा, तो महगाई अगले सैशन के लिए राकी नहीं रहोगी। मंहगाई तो बढ़ती ही रहती है। इसलिए मंत्री महोदय इस तरफ ध्यान दंगे।.

उसके साथ ही साथ मैं यह कहना चाहता हूं कि आज जो पेंशन की रकम रु. 350 र सी गई है, यह बहुत ही कम है, कम से कम इसको पांच सौ तो करना ही चाहिए। अब आगे की मंहकगाई वया रूप लेती है. में नहीं कह सकता।

एक माननीय सदस्य : तीन सौ रापये ही है, पेंशन साढ़े तीन सौ रुपये नहीं है।

श्री राम लखन प्रसाद गुप्तः देखिए, तीन सौरापये ही है। मैं तो साढ़े तीन सौ समभ रहा था - कि जब निकल्गा तो साढे तीन सौ मिलेगा । तो यह तीन सौ तो बहुत ही कम हैं। मैं समभता हूं कि इसे पांच सौ करना चाहिए।

मैं समभता हुं कि आपका तीन मिनट का समय हो गया । धन्यवाद ।

श्री राम पुजन पटोल (उत्तर प्रदोश) ': उपसभाध्यक्ष महोदया, मैं संसद सदस्य वृतन, भत्ता और पेंशन अधिनियम 1954 के संशोधन विधेयक का सर्मथन करता ह । इसके माध्यम से मैं आपसे निवेदन करना 😔 चाहता हुं कि आज जो स्वतन्त्रता सग्राम सेनानी जिन्होंने देश को आजाद कराने अपना पूर्ण योगदान दिया और उन्ही की 🥫 दोन है कि आज हम सब यहां पर वैठ कर के विचार कर रहे हैं। म्भे खेद है कि संसद में एसा संशोधन पहले पेश किया गया, जिसके कारण से हमारे भूतपूर्व सांसदों को स्वतंत्रता संग्राम सेनानी की पेंशन नहीं मिलती थी जब कि उत्तर प्रदेश में हम लोग जानते है कि वहां पर पहले से ही भृतपूर्व विधायकों को दोनों पेंशन मिल रही है।

लेकिन संसद में जो देश की उर्वोच्च पंचायत है, उसके अन्तर्गत यह क्यों भूल की गई, मैं समभाता हूं कि इसकी मुख्य कारण जो है अधिकारियों की कमजोरी है, मंत्रियों की दुरदर्शिता की कभी के कारण ही ऐसा हुआ है। मैं स्पष्ट बात कहना चाहता हूं। बड़े-बड़े संशोधन विधयक पेश करने से लोगों के दिसाग में होता है कि संसद सदस्य लोग अपनी स्टिशा के लिए सब पंश किया करते हैं। आज दुरदर्शिता की बात यह होगी कि हमारे मंत्रिगण इस पर विचार करके जो ज्वांइट सिलैक्ट कमेटी ने अपनी रिपोर्ट दी है या नहीं भी दी है, तो उसको कार्य मंत्रणा समिति मे पेश करके संसद सदस्यों को क्या-क्या सविधाएं दोनी चाहिएं, क्या-क्या औचित्य है, उस विचार करके एक साथ सारे विधेयक पेश करना चाहिए ।

1961 में रु. 51 प्रतिदिन भत्ता दोने का निश्चित किया गया था और आज इक्कीस साले बीत गये **ह**ै, बावजद भी आज रह. 51 ही मिलता है और कितनी वडी मंहगाई बढ़ गई है। अगर संसद सदस्यों को अपने क्षेत्र में जाना पड़े, तो उनकी क्या हालत होती है, यह हर व्यक्ति जानता है और वेतन का जहां तक संबंध है, जो हम लोगों - एम. पी. को मिलता है, वही प्रदेश में सब एम. एल. एज. को मिलता है। मकान का वहां सब फी है, डिजली, पानी सब फरी है। हम लोगों को हर चीज का पैसा देना पडता है और यही नहीं है, अगर विधायक लोग चाहते हैं तो किसी को अपने साथ में प्रथम श्रेणी में यात्रा करवा सकते हैं। लेकिन एम. पी. चाहे अपने किसी घनिष्ठ मित्र को लावे या परिवार के लोगों को लावे. तो उसको दासरी जगह सैकण्ड-क्लास में बिठ-लाना पडता है। यह कहा जाता है कि आप लोगों को अर्टेडर्ट दिया गया है। में सम-भताहां कि हमो उनको अटन्ड करना पडता है। इ.स. लिए आवश्यक है कि शीघ से शीघ जो हम लोगों की अटैडैट दिया

जाता है उस को भी प्रथम श्रेणी में कर दिया जाय।

में आप लोगों से कहना चाहता हूं कि जब हम क्षेत्र में दौरा करने जगते हैं तो हम लोगों को जीप का प्रयोग करना पड़ता हैं। जीप के बिना किसी संसद-सदस्य का काम नहीं चल सकता। जैसा हमारे भाई स्कूल जी ने कहा, एक डीजल जीप हर एम. पी. को मिलनी चाहिए और उस पर जितने भी सरकारी टैक्सेज हैं उन को माफ कर दोना चाहिए जिस से उस को सूविधा मिल सके।

इसी के साथ-साथ में एक सुभाव देना चाहता हूं। हमारा टेलीफान का बिल जो आता है वह बहुत गलत आता है। हम लोगों को 15 हजार लोकल काल फ्री हैं इस के साथ ही साथ एक लिमिट लगा देनी चाहिए कि इतने रापमें तक के ट्रंक काल फ्री करने के लिए आप आथराइज्ड हैं, इतने रापये तक ट्रंक-काल आप फ्री कर सकते हैं।

मैं आप को बताऊ हम लोगों की क्या दर्दशा है। बैंक के जो एम्पलाईज हैं, उन के जो पियन हैं, चपरासी हैं, उन को डेढ हजार तनस्वाह मिलता है। हम लोगों का कम्पेरीजन उन से किया जाता है। ईमानदार, स्वतन्त्र, निष्पक्ष और निर्भोक वातावरण में काम करने का अवसर एम. पीज. को दिया जाना है तो मैं निवेदन करुगा कि एम. पीज, की जो दिक्कतें है उन के सम्बन्ध में हमारे मंत्री जी शीष, से शीघ निर्णय करें। इस के साथ ही मैं इस विधेयक का समर्थन करता हुं कि स्वतन्त्रता सैनानियों को दवा और रेल यात्रा करने की सविधा दी जाय, बस पर यात्रा करने की सविधा दी जाय। ऐसा हो जाय तो मैं समभता हूं कि हम लोगों का यहां आना सार्थक होगा । जयहिन्द ।

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): Madam Vice-Chairman, I welcome the Bill. The only thing is this is like Dr. Johnson's difinition of 'slow'—"tardiness of locomotion". That is the case with our Government. They move very slowly. Some-

times there is a piece of legislation which is just an eye-wash, that there is some deficiency of some months in the 5-year term and, therefore, they must get pension. Today we know that ex-MPs can get and should get freedom fighters' pension. That is welcome, no doubt. But to cut short the matter, the amount of that pension is quite inadequate, and that be raised to Rs. 500/-, Besides this, all those ex-MPs must get their medical facilities to which they are entitled. Just as the saying goes, the nearer the church, the farther from the Lord, so is the case here. Sitting MPs are perhaps unknown to the present Government. They do not see the plight of the sitting MPs. It is with anguish that I say that we want to live with selfrespect. For that these TA, DA and salary are quite inadequate. When the prices are so exorbitant and when we have to live a particular style of life and maintain a big paraphernalia, our salary, TA and DA do not suffice. Perhaps they feed journalists like Kuldin Nayyar who day in and day out say that the Government is spending so much on MPs' salaries, etc. which is quite wrong. In any case, when we see our counterparts in poor neighbouring countries like Sri Lanka, Burma and other places who are paid far more than what we get, we find that the poorest MP paid in the world is the MP from India in this biggest democracy. So, as far as our salary, TA and DA are concerned, much harm is done by those rules which are quite anomalous. The rules say that we can bring our spouses to Delhi once and back home in a session. It is very strange that in this situation of law and order we are supposed to leave our spouses here and travel beyond Delhi because there is no free ticket for the spouse and she has to stay here. This is quite anomalous. There are so many such anomalies in those rules. I do not know whose brain was behind these rules. But in the process we all suffer.

As far as the output or performance of a Member of Parliament is concerned, his salary, TA and DA must be commensurate with the work be puts in. My friend spoke about Advocates and Doctors I am an Advocate of the High Court. As an Advocate I used to get three times of

[Shri Gulam Mohi-ud-Din Shawl]

what I get now. But then my life style was different. Now I have to be in Delhi because I am a Member of Parliament. Those of us who are Advocates have still to attend to our cases in the High Courts and Supreme Courts we have our own cases there, but because of our work in the Parliament we cannot attend to those cases. The whole of our time is taken away by Parliament. Even during intersessions we have to attend the meetings.

In 1980 a petition was submitted. Hundreds of Members of Parliament had signed that petition. Nothing came out of it. Only promises were given that such and such thing will be done and the Finance Ministry is looking into those demands. We had made suggestion even with regard to intermediate journeys. You allow us a particular number of journeys during the session. The total comes to twelve. You allow us to use this facility during inter-session. Then Parliament's time will not be lost and we will be benefited by that. That too is under consideration. So, we go from pollar to post and there is no coordination with regard to these points in the Ministries concerned. They only give promises and do nothing (Time Bell). There are so many points. You know, madam, that we are all one, whether we belong to the ruling party or to the opposition parties or independents group. We are all one in this respect because we are the hardest hit people. Perhaps you, as Member of Parliament, can subscribe to this view, Only the Ministers think that they are above Members of Parliament. But they forget that they are there because of their being Members of Parliament. So, I beg of them to kindly look into our demands. demands.

Even MLAs and MLCs from even a poor State like Jammu and Kashmir get far more than what we get as Members of the biggest legislature in the country, representing the biggest democracy. So, in all humility I submit that the Government should take this up seriously and come forward with a comprehensive Bill incorporating all that has been said by the Joint Select Committee. In fact that

too is not sufficient. Anyway that would be enough for the time being as far as our salaries, TA and DA are concerned. All other amenities such as power and water should be free. Besides, we have no arrangement for typing assistance or for a personal assistant. These can be provided by the Government. Rent, etc. should be borne by the Government and allowances such as TA and DA should be enhanced.

उपस्थाध्यम [डा., (श्रीमती) नारमा हेप-तुल्ला): रामानन्द जी, आप ने एक अमेंड-मेन्ट भी दिया है। आप उसे पेश करते समय बोल लीजिएगा। या आप बोलना चाहरी।

श्री रामानन्व धीरक (बिहार): मैं अभी वोल लेना चाहांगा।

उपसभाधाक (डा. (श्रीधती) नाजमा हेपतल्ला] :लंकिन थोडा सा बोलियेगा। कुल एक घंटेका गमगहै इस के लिए।

श्री रामानन्द यादव : मैं कम ही बोलगां महोदय, मैं इस बिल का समर्थन करता हूं। मेरे साथियों ने चाहे वे विरोध पक्ष के हों या सरकारी पक्ष के. सभी लोगों ने एक. पी. के दुख कहानी कही है चाह उनके आवाम का सवाल हो, चाहे पानी का हो, चाहे सैनरी का हो या आवागमन और दूररे इसाल्यु-मैंट्स का, उन सभी पर काफी प्रकाश डाला है। चाहे हमारे बहत से सीभी जो उस तरफ बैठे हुए हैं जैसे मोरारका जी, पील मौदी साहब, बागाईतकर माहब, और भी सम्पन्न व्यक्ति हैं जो कभी न कभी इसका विरोध करते हैं, लेकिन जब यह पास ही जाता है तो लाभ इसका सभी लोग उठाते है। यह कोवल इंडिकेट करता है कि हम सब इस मारले में एक हैं और हमारा द्ख द्र हो, इसमें कुछ स्धार हो. रियलिस्टिक ढांग से, व्याव-हारिक ढंगसे सरकार को इस पर विद्यार करना चाहिए न कि आइडियलि-स्टिक बनना चाहिए। आइडियलिस्टिक उनने से करण्शन बढ़ता है, यह बात कोई छिपाकर रक ले, किसी न किसी तरह में हमारे मित्रों को कहीं न कहीं से इंतजाम

करना ही पडता है और करते भी होंगे। लेकिन जो आदमी इतनी तन्खवाह में रहता है उसकी क्या हालत है, क्या गित है, जो लोग इसके बार में छीटाकसी करते हैं. उनकों भी देखना चाहिए कि आज कोई भी एम. पी. एसा नहीं है चाहे वह दक्षिण भारत का हो या प्रतिचल का हो, उसके यहां कोई न कोई उप-स्थित रहता है और चाय और खाना तो उपको देना ही गड़ता है। जितना फनी-चर है उससे ज्यादा फनी चर लेना पड़ता है और सरकार का जो डिपार्टमेन्ट है जो एमिनिटीज प्रौवाइड करता है वह किस तरह से हमका अफीक्ट करता है, हमारे हाउस-होल्ड अफीयर्स को कौसे अफेक्ट करता है, यह आपको भी मालूम है। टूटा-फटा फनीचिर आपके घर में आएगा, उसको लौटाना पड़ता है। .. (व्यवधान)

श्री रामलखन प्रसाद गुप्त : महोदया, हमने शिकायत की सी. पी. डब्लू. डी. से तो वह कहते हैं जो साला, बहुम गां को गाली दोता है उसका काम हो जाता है। जो सीधा बोलता है उसका काम रहीं होता । हम मां बहुन लगाकर गाली दोना कहां से सीखें ? ... (व्यवधान)

श्री रामानन्व यादव : महोदया, मैं सरकार से चाहूंगा कि इस एर सरकार को प्रैक्टिकल ब्युलेकर विचार करना चाहिए। मैं निशंष रूप से फ्रीडम फाड-टर्म के बारे में बात करना चाहूंगा। मैं सुद फ्रीडम फाइटर हु। चार वर्ष तक जेल में रहा हां। हमारे एम. पी. की जितनी एोमिनिटीज हैं उनका रिब्य कीजिए, प्रैकिटकल अस्भव के आधार पर देखकर उसमें सुधार लाइए। लाइएगा तो अछी बात नहीं होगी। आप भी महसस करते हैं, हम भी महस्स करते हैं लेकिन कहते नहीं हैं। मैं कहंगा कि आए इस मरकार से पर विचार कोजिए और उसका रिव्य कीजिए और प्रैक्टिकल हम से रिव्य कीजिए। एमा नहीं कि आइडियालाजिकल 🥍 बन जाइए। नहीं तो करप्यन बढेगा। उसमें दसरों का काम चल जाएगा लेकिन जो सीधे सादे एम. पी. है, मिलिस्टर है, उनकी दर्गित हो जाएगी।

उपसभाध्यक्ष महोदया, मैं फ्रीडम फाइ-टर्स के सम्बन्ध में कहना चाहूगा। सर-कार की इनकम का जो बन्धन था उसको 1-8-80 से उठाया तो बड़ा बच्छा किया। लेकिन हमारे जो फ्रीडम फाइटर एम. पी. हैं जो रिटायर हो चुके हैं उन्हें तो पैशन गिलती नहीं थी। लेकिन उनके लिए कछ नहीं किया गया। मैं एक एम. पी. को जानता हूं जो फ्रीडम फाइटर हैं।

He is Shri Shankar Prasad Singh of the Lok Sabha who hails from my district. He is a freedom fighter and he spent three years in the UP and Bihar jails. When he retired,

उन्होंने अप्लाई किया, उस बंचार को नहीं मिला और जब आपने इनकाम स्लैब हटाया तो मैं एम. पी. रहते हुए भी फ्रीडम फाइटर्स पेंशन ले रहा हूं 300 रुपए की। तो इस अनीमली को करने के लिए गरकार ने जो विल पेश किया है यह बड़ा सराहनीय है। लेकिन आए दोलिए कि फ्रीडम फाइटर्स की संख्या अब बहुत कम रह गई है। और फ्रीडम फाइटर, स्वतंत्रता सेनानी लोगों ने देश की आजादी की लड़ाई लड़ी तो कभी भी हमने नहीं सोचा था कि हम असम्बली को मैम्बर हॉगे, पार्लियामेंट के मेम्बर होंगे, मिनिस्टेर होंगे। में होंगें और अपने देश में इस तरह की शासन व्यवस्था कायम करेगे। कभी नहीं सोचा था। हमारे मामने एक ही सप्रीम उददेश्य था कि देश को आजाद कराना है और इसके क्रिए नड़ी से कार्बानी करने को लिए तैयार रहते थे। म् भे गद है जह जय प्रकाश जी मेपाल की जेल में बन्द थे, हमारे भाजीकी मालम ह" हमने उनको छडाने के लिए बहुत कोशिश की । उस समय -- वहां पर गरला सैनिक थे। हम तन जय प्रकाश जी को छड़ाने गए तो उन्होंने हम पर गोली चलाई लेकिन फिर भी हम उनको जेल से छडा लाए। हम इधर सात-आठ दोम्न थे और उधर 80 के करीब गौरखा सैनिक थे। हम जो आठ-दस आदमी थे उसमें से केवल 5-7 आदमी ही जिंदा है। उनमें

[श्री रामानन्द यादव] से एक सूर्य नारायण सिंह थे जो गोली के शिकार हुए और मारे गए। स्वतंत्रतः भारतं में मरे हैं और की गांली से मरे हैं। हमारा उद्देश्य छड़ाना था उनको। हमें यह डर ज़रूर था कि हम 8-10 लोग हैं और वं के करीब गौरखा सैनिक हैं, हम सार जाएगे लेकिन फिर भी हम लोगों ने कब्जा किया और उपकी छडा लाए। उस बिटिश इम्पेरोलिज्म के फ्रीडम फ्राइटर बसरी, फ्रांस, जापान, की याद करिए, जर्मनी के फ्रीडम फाइटर की याद करिए जिनको लड़ाई जीतने के बाद, मिलने के बाद जमीन दी गई थी। उनके परिवार वालों को पेशन मिली थी। लेकिन भारत के स्वतंत्रता सेनानियों को आपने क्या दिया ? धन्य है हमारी श्रीमती इन्दिरा गांधी जिन्होंने इस देश को स्वतंत्रता सेना-नियों कर जिन्होंने भारत को आजादी दिलाई जिसकी वजह से हम पार्लियामेन्ट मे बैठ (एह उनका पेशन कराई। यह उनकी सुभ है, उनकी देन है। भारतवर्ष के स्वतंत्रता सेना इतिहास आगे के 200 वार्ती मे वर्षों में लिखा जाएगा और उस को लोग पढ़िंगे कि इन लोगों ने क्या किया । श्रीभती इन्दिरा गांधी ने उस दस को समभा, दर्दको समभा और पेंशन महैया की। आज आपको माल्म नहीं है कि बहुत से स्वतंत्रता सेनानी एसे हैं जिनका घर लुट गया, जो बरबाद हो गए। उनकी सारी सम्पत्ति लूट ली गई, क क्रके कर दी गई। वेदेधर होगए। उनमें से बहत से लोग आज भी जिंदा है। विहार के रामनन्दन मिश्रा जो स्वतं-त्रता संनानी हैं आज डेथ बैंड पर इन-गिने स्वतंत्रता सेनानी रह गए हैं। कछ बीमार पडे हुए हैं। क्या इन लोगों के लिए कोई इतिहास बना है? क्या उनके बाल-बच्चों की नौकरी के सम्बन्धमें कोई चिन्ताकी गई है ? मैं पृछना चाहता हु कि आई. एन. एस. के सैनिकों को जिन्होंने स्वतंत्रता दिलाई, क्या उनके लिए हमने कुछ किया ? इस देश को आजाद कराने में मैं कांग्रेस वालों कहता, कांग्रेस में आप में से

भी वहात से लोग थे, चाहे जिस पाटी को भी थे, उस वक्त सभी लोग दोश की आजादी के लिए लड़तेथे। चाहे कम्य-निस्ट पार्टी के लोग हों, सोशिलस्ट के लाग हों, फार्वर्ड ब्लाक के लाग चाहे कि सी पार्टी के हों सद लडते एक भंडे के नीचे लड़ते थे और तड कर देश को आजाद कराया। क्या आगने उन-को कछ दिया? आप उनको सिर्फ 300 रुपए पेशन देते हैं। कितनों अपने पमीन दी ? आई. एन. ए. आदमियों कां, सीनकों को आपने कोई जमीन दी ? मौपला का जो विद्रोह हुआ उनके विदाहियों को आपने कछ दिया 2 कुछ नहीं दिया। उनके लिए सरकार को जो कछ करना चाहिए था, कछ किया। हम फ्रीडम फाइटर कां रापए मिलते हैं। इसमें हम क्या कर सकोंगे। इसको तढ़ाने की आवश्यकता है। हम मर जाए गे, हमारे स्वतंत्रता सैनानी गर जाएगे तो उनकी बाइफ को, उनकी स्त्री को 200 रुपए मिलेंगे लेकिन मंडिकल एड कछ नहीं मिलेगी। मो तो मेडिकाल एड दोने की बात है लीक च जहां तक मेरा ख्याय है स्टोट गवर्नभेन्टम दोती हो। कोन्द्रीय मरकार को भी मेडिकल एड का प्रबन्ध करना चाहिए। स्वतंत्रता सेनानी के बाल-बच्चों को या उनके घर वालों को कम से कम आप नौकरी तो दीजिए। उनके परिवार लोग पढ़े लिखे बैठे हुए हैं कोई पूछता वेधमते फिरते रहते हैं। जो आई. एन.ए.केलोगपडे 🕏 ए हैं उनको आप जमीन दीजिए ताकि वे बस सर्को। बहुत सेस्वतंत्रता सेनानी एेसे हाँ, एक. पी. लोग हाँ, यहां पर जो रिटायर हो , चको है। कभी-कभी हमारेयहां आते हैं मैं उनका नाम नहीं लेना गोहता हुं। गरीब तवको आदमी हैं। वे आते हैं तो कहते कि किराया तो दे दीजिए, टिकट काट में जानता हुं कि सभी एग. पीज जनता सम्पन्न नहीं हैं। रिटायर हो जाते हैं तो उनकी हालत अच्छी नहीं रहती है। कर्इदफाहमने कहा है कि जो एम. पीच. रिटायर हो जाता है उसको फ्री रेलवे पास मिलना चाहिए ताकि

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दिल्ली आ सके और कछ तीर्थाटप कर सके। स्वतंत्रता सेनानियों के आगंनाइजेशन ने भी इस प्रकार की मांग की है। मोरारजी भाई तो इसको बन्द करने जा रहेथे। लेकिन जब स्वतंत्रता ने डिमोस्ट्रोशन किया तो वे इस पौंशन को बन्द नहीं कर सके। स्वतंत्रता सैना-नीयों ने रिजोल्युशन भी इस सम्बन्ध पास किए ह[‡]। अब बहुत कम स्वतंत्रता सेनानी रह गए हैं। इसलिए आप उनको फ्री रेलवे पास दीजिए ताकि वे अपने धर्म के अनुसार तीर्थाटन कर गके और दंश का भूमण कर सकें। मै चाहूगा कि सरकार को स्वतंत्रता सेनापियों की पेशन को रिव्यूकरना चाहिए और जो लोग जमीन चाहते हैं उनको जमीन दी जानी चाहिए। आपने आइ. एन. ए. के लोगों को और सुभाष के लोगों को जमीन दी। उसी तरह से गौपाला विद्रोहियों को जमीन दी जानी चाहिए। मौपाला विद्रोह मं बहुत से एसे लोग थे जिनकी जमीन छीन ली[ँ] गर्इ थी । उनका जमीन जानी चाहिए। बिहार में आदिवासी क्षेत्र मं दोना भगत की यही स्थिति थी। कान्न भी बनाया गया था कि आदिवासियों की जमीन उनको वापस दी जाए। चाहुगा कि जिन लोगों की जमीन स्वतं-त्रता आन्दोलन में छीन ली गई थी उनको 🦥 वह जमीन वापस दी जाए। मैं यह कहना चाहता हूं कि अभी हमार देश में स्वतंत्रता सैनानियों का कोई इतिहास उनका कोई इतिहास होना चाहिए।

उपसभाध्यक्ष [डा. (श्रीमती) नाज्ञमा होपतल्ला : आपको बोबते हुए 10 मिनट हो गए ह^⁵। अब आप रूत्म कीजिए। अपने पाइन्ट्स काह दिए हैं। दूसरो लोगों को भी मौका दीजिए।

श्री रामानन्द यादव : ठीक है, मैं बैठ **जा**ता हूं।

SANKAR PRASAD MITRA SHRI (West Bengal): Madam, Vice-Chairman, I congratulate the Government for introducing this Bill. The freedom fighters' pension is paid to those who had made

sacrifices and had undergone sufferings in the struggle for freedom. Their high patriotism, their love for the motherland, their heroic adventures to be freed from the shackles of imperialism have today India into a sovereign socialist secular democratic republic. Therefore, if the Government has thought it fit to give them pensions, for their patriotic sacrifices, they should not be deprived of any other pension that they may be entitled to by virtue of their becoming Members of Parliament.

& Pension of Members

Madam, I am connected with many organisations of ex-freedom fighters and ex-revolutionaries in Bengal which was in the vanguard of the struggle for freedom, both violent and non-violent. I was particularly responsible for the opening of the Martyrs' Gallery in September, 1958 by Rashtrapati Dr. Rajendra Prasad at the Mahajati Sadan—a dream of Subhash Chandra Bose fulfilled by Dr. Bidhan Chandra Roy. I am personally aware of the miserable economic plight of many of the ex-freedom fighters and exrevolutionaries particularly in these hard days. Some of them find it difficult to maintain even a minimum standard of existence with the pension that they get from the Government. Madam, the Central Government has also taken a peculiar decision, i.e. those who had spent, I believe, about five years in the cellular jail at Port Blair get a pension of Rs. 500/- a month. But those who have spent the same number of years in the mainland, including those who have spent the same number of years at the Deoli detention camp, 15 miles away from the Rajasthan desert where German prisoners used to be kept in the First World War, get a pension of only Rs. 300 per month. On what basis the Home Ministry has made this classification, I do not know. In any event, Madam, I am happy that the Government, through this Bill, has chosen to show some respect to the freedom fighters which, in my opinion, they richly deserve.

We have been told by the hon. Minister that about 200 or 250 persons would be benefited by this amendment and a sum of only Rs. 7.50 lakhs would be spent by

[Shri Sankar Prasad Mitra]

the Government. There are various other anomalies in this particular Act, I mean the parent Act, which have been referred to already by the other speakers who have participated in this debate. I do not want to repeat those anomalies, but I hope that the hon. Minister would be pleased to consider the introduction of a more comprehensive Bill to remove those anomalies as quickly as possible

With these few words, Madam, I lend my support to this Bill.

SHRI AMARPROSAD CHAKRA-BORTY (West Bengal): Madam Vice-Chairman, the hon. Minister stated that through this Bill they are giving recognition to those persons who sacrificed for the freedom struggle and that they are making some special provision regarding that. On principle, we have no objection because from our Organisation, I mean the All India Freedom Fighters' Organisation of which I am the Vice-President-I am the Working President of our State unit and Mr. Mitra also addressed many of our meetings-we were pressing for this for a pretty long time though individually, Madam, we did not accept it. Not only myself but Mr. Shahadullah and Mr. Makhan Paul also passed several years in jail in those days. But we thought that taking this pension would service rendered by the freedom fighters. But for those who are needy, those who are in bad need of this help, the Government has come out and giving this sanction, and I congratulate the Government for this. But I want to point out one thing. There is a likelihood of discrimination. An argument has been advanced by somebody in this House about the question of discrimination. I want the hon. Minister to consider this aspect. Already there is one discrimination. Only given the Andaman prisoners are maximum amount. Though we are not taking anything neither the Tamra Patra nor the money, even though we spent years in jails, but for those who are taking this help, why is this discrimination? As Mr. Mitra has pointed out—he raised this question in our meetings-when we attended the meeting along with YadavjiGianiji was the Home Minister at that time -we raised this question with Government. But the Government has not given any serious thought to this question.

SHRI RAMANAND YADAV: Gianiji is also a freedom fighter. Now, he is the President.

SHRI AMARPROSAD CHAKRABOR-TY: Now, I think, the Government will consider that aspect of the matter. If the Government do not consider this matter, it will create some misunderstanding or a There are many sort of discrimination. Government servants at the Centre and inthe States who are also freedom fighters. But their pension will not be allowed to be increased. Only a few M.Ps. will be getting the benfit out of this measure. The Central Government employees and the State Government employees who are freedom fighters will not be able to get two pensions. They will be able to get only one pension. I think this aspect of the matter should also be taken into consideration and it should be seen that there is no discrimination in this matter.

Madam, Vice-Chairman, we support the Bill but all the discriminatory things, I think, should be gone into by the Government and the Government must bring forward a comprehensive Bill which will also include the other points which have been raised by hon. Members, like Shri Sukul and Shri Yadav. The Government should forward a comprehensive Bill regarding these amenities. I would not like to repeat the points which have been raised by my hon, friends but I would only say have force and substance. I that they hope the hon. Minister will think over the matter because these points are full of substance.

With these words, Madam, I support the Bill and I conclude my speech.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Dinesh Goswami, not here. Mr. Matto, you wanted to mention one point. But please do not make a speech, just mention the point.

RASOOL MATTO SHRI GHULAM (Jammu and Kashmir): Madam, Vice-Chairman, I congratulate the hon. Minister for having brought forward this measure for the purpose of giving relief to the freedom fighters. In this connection, Madam, I would like to point out to the Minister that there is a misunderstanding-Hon. Minister, kindly listen to me-with regard to the interpretation of freedom fighters, so far as the State of Jammu & Kashmir is concerned. Madam, we have had different periods of time. Firstly, there was the period from 1931 to 1938 and in 1938 the national movement was converted into the National Conference. Then came 1947. Then we have the period from 1947 to 1953 and all that. This has created a lot of misunderstanding and different interpretations are being given to identify as to who is a freedom fighter and who is not. I would request the hon. Minister that this is a small matter and if he would go over to Srinagar personally in September and sort out this thing with the State Government as to who are the eligible people, and who can be defined as freedom fighers, it would solve a great problem. Because only when they are categorised as freedom fighters they can be eligible to receive and entitled to the benefits for which the hon. Minister has brought forward the present Bill.

With regard to anomalies, I would wish to bring one very interesting anomaly to the notice of the hon. Minister, although it concerns the Joint Committee on Salaries and Allowances of Members of Parliament. But I would make a reference just in passing. From Srinagar to Jammu there is a distance of 300 Kms. and at the rate of Re. 1 a kilometre we are entitled to Rs. 300 for this journey.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Mr. Matto, you have already made your point. Please resume your seat now.

SHRI GHULAM RASOOL MATTO: The air passage from Srinagar to Jammu costs Rs. 170. I would request the hon. Minister that it should be provided in the Rules that a journey allowance of Re. 1 a

Km., or the cost of the air travel, whichever is less, should be paid. With regard to the spouse, at present the rail ticket only is given. But what about the road journey of 300 kilometres for which the spouse is not entitled to anything at the moment? I would request the hon. Minister to look into this aspect of the matter because it is impossible for the spouse to come to Delhi after having had to cover a road journey of 300 kilometres without payment. These are the two points. Thank you, Madam.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Madam, please listen to me. I am on a point of order. (Interruptions).

SHRI U.R. KRISHNAN (Tamil Nadu); Madam, please allow Mr. Ramaktishnan to speak.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: There is mo question of the party fighting over it here. (Interruptions).

SHRI R. RAMAKRISHNAN: Madam, I am on a point of order. Please listen to me. There are various instances in this House when a Member was called and he was not present, but he was given an opportunity to speak subsequently.

THE VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: All right, do you want to speak? But please be very brief.

SHRI R. RAMAKRISHNAN: Madam, for you personal information and for the information of the House, I may say that our party co-operates next to your Congress (I) Party. We do not take part in many things. Let it be on record that the All-India A.D.M.K. is funtioning in a very helpful manner with the Government.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Agreed, agreed.

SHRI SYED SIBTE RAZI: Madam, when you are in the Chair, you do not belong to any party.

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SHRI R. RAMAKRISHNAN: I said the party, I said the Congress (I).

THE VICE-CHAIRMAN [DR. SHRI-MATI) NAJMA HEPTULLA]: All right, please start.

SHRI R. RAMAKRISHNAN: Madam Vice-Chairman, this Bill before us is a very simple one, very straightforward one and a most welcome one. Though unfortunately, I was one year old when freedom was granted to this country by the Briitsh, and I did not have the opportunity of taking part in the freedom struggle, my heart and my whole sympathies as well as my admiration go out to the great valiant freedom-fighters who participated in that freedom struggle. This is a small amendment whereby those people who had the good fortune of fighting during the freedom struggle and at the same time now are having the good fortune of serving the people and have become Members Parliament, should get both the pensionsand the ex-Members of Parliament. This is a most appropriate and welcome measure which has been brought forward by the Government.

Only two points in this connection I would say; I am not going to talk about facilities for the MPs which definitely deserve a second look and the hon. Minister of Parliamentary Affairs, when he met the leaders of the parties, promised to go into it and he said that a Bill will come in the mext session, for which I am thankful to him.

I would submit only two points for hon. Mr. Venkatasubbaiah. One is, Netaji Subhash Chandra Bose was one of the greatest persons who gave his life—he died in accident; it is said. His ashes, there has been a demand, should be brought to India and kept in a big memorial. Prime Minister also has been approached and she promised to look into it. I want to know whether the Government will come forward by taking some action in this regard.

Secondly, in 1974, the number of freedom fighters was 78,000. In 1980, the number was 118,000. I am talking of those getting pensions. And in 1982, I am told, the number is somewhere about 130,000. Normally, with the passage of time, I think, the freedom fighters will die. But here the number is going on increasing. I am not suggesting anything otherwise; perhaps because everybody did not know about these pensions and the people started applying for it a little late. The only thing I would request the government to bear in mind is that the criterion by which this pension is given, the number of years in jail, etc. should not bediluted. Please keep a close watch that in the year 2000 A.D. we may not land up with the number of freedom fighters at 200,000 against all natural laws. Thank you.

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा होपतुल्ला]: श्री शिवचन्द्र भा, अभी बोलि-एगा या थर्ड रीडिंग में।

श्री शिद चन्द्र भा (बिहार) : अभी।

उपसभाध्यक्ष [डा. (श्रीमती) नाजमा हपतुल्ला]: थोड़ा सा बोलियेगा ।

श्री शिव चन्द्र भेता : उपसभाध्यक्ष मैं इस विधेयक का करता हूं। वह एक एनामली थी एक्स एम. पी., सेनानी का पेदान नहीं ले सकते थे, अब लोगे यह अच्छी है। यह सेनानियों को पेशन दोने की बात, जो चर्चा आई यह बहुत दूरदर्शिता का काम था। मैं कभी-कभी सोचता हूं कि पंडित जी ने यह क्यों नहीं चलाया, जब इस पर हम लोग कहा करते थे। पंडित जी तो बहुत दूरदर्शी थे, योग थे, बहुत व्यस्त थे, उनके पास बहुत समस्याएं थीं और उनका दृष्टिकाण कि हम सब के लिए पैंसे के लिए थोड़ा काम करते हैं, इसलिए थोड़ा थे ? पराना इष्टिकोण उनके सामने था। खैर नहीं हाआ, दोरी से हाआ लेकिन मान्यता हुई उन लोगों की जो देश

लिए लड़े थे और हालत उन लोगों की े बहुत बदतर थी। मैं अपनी आखो से जिले में देखता था। यह कार्यक्रम चलान से अब राहत आ गयी है दूसरा रूप हो गया है। इसलिए यह बहुत अच्छी योजना चलाई गयी है। अब उसकी तफ्सील मे में नही जाना चाहता हूं सिर्फ इतना ही कहना चाहता हूं कि अभी जा रकम उनको दी जाती है तीन सौ रापया यह बहुत कम है महगाई में, उसको पांच सौ करना चाहिए और दूसरी बात, स्वतंत्रता संनानियों की बहुत सी दर-स्वास्तें हैं। इन्होंने बताया कि दरस्वास्ते बढ़ रही हैं। यदि बागस हैं तो उनको हटाईये लेकिन जो जायज द रस्वास्ते है उनको एक्सपेडाईट क्यों नही है। मेरे सामने केसेज आये हैं मेने जैल सिंह जी को लिखा। उन्होंने दिलचस्पी ली और दो तीन में मैंने एक्सपंडाईट कराया। तो क्यो एम पी को लिखना पड़े। आपके सामने जो काईटोरियन है, जो उस पर फिट करते हैं उनको देते जाईये। यह रेड टींपज्म जो आपका चलता है, इसको जल्दी खत्म कीजिए।

अभी नेताजी की बात उठायी गयी पेंशन लेने की बात पर। उनकी जो धर्म-है पत्नी है, जो वियना में रहती है उसकी आर्थिक हालत ठीक नहीं है। हम लोग वियना में थे कोशिश की थी मिलने की लंकिन पता नहीं लगा था। आप मीरा बेन को पंशन देते थे, वहां हमारी एम्बंसी के जरिये उनको मिलती थी। तो नेताजी के जो अंकल हैं, उनको भी आप क्यों नहीं देते हैं। भले ही वे दर-स्वासत नहीं दें आप आफर तो कीजिए। इस पर आप गौर की जिए।

जहां तक मौजदा एम. पीज. की बात है स्विधाओं के लिए, तो हम लोगों को काम इफीशिय टली करने के लिए सुविधाए दी जाती है, यह अच्छी बात है। जानते हैं कि बहुत सी सुविधाए हैं लेकिन एक दो स्विधाएं एसी है जिनमें आपको खर्चा ज्यादा मही करना पड़ेगा, अभी दे सकते हैं जैसे टोलीफोन है।

जो टोलीफोन का है, आप मटोन लिमि-ट्म तक अलाऊ करते हैं और यदि लोकल काल नहीं है, वह ट्रक-काल करता है, तो ट्रंक-काल के हिसाब में वह एडजस्ट क्यों नहीं कर लेते? तो ट्रंक-काल भी आप सटर्क विभिन्न तक फ्री कर दीजिए और नहीं तो अभी जो लोकल काल इस्तेमाल नहीं करता है, तो उसको ट्रंक काल में एडजस्ट कर ले। मुफे मालूम है अनैक्सी से कि इस पर विचार हो रहा

अब दो बाते हैं, उपसभाध्यक्ष महोदया, एम. पी. को अपने इलाके से संबंध रखना पड़ता है, अपने क्षेत्र में घूमना पडता है, सभी के पास जीव नहीं है। रू 31 से रू. 51 की सुविधा 1969 में हुई थी। विभृति मिश्र कमेटी से पहले हम लोग रा. 31 पाते थे, तद रा. 51 पाने लग गये। तो विभृति मिश्र कमेटी में दो मुविधाए बहुत कारगार थीं, जीप की सुविधा क्षेत्र में घुरने के लिए डी.एम. देगा -- वह स्विधा नहीं दी है। तो इस पर गरकार विचार करोगी कि जो एरिया का डी.एम. है, वह एम.पी. को जीप दोदोंना ताकि वह जनता से कान्ट्रोक्ट कर सके। यह स्विधा होनी चाहिए।

संकेटरी की भी बात उठी थी। विभूति मिश्र ने इसको चलने नही दिया। हम लोग दौड़ते हैं कागज-पत्र के लिए हमेशा व्यस्त रहते हैं। तो आप जैसे और सुवि-धाए दते हैं, सेकेटरी की स्विधा हतोने से हमारा काम आसानी से बढेगा।

तब फौंमली पास की बात यहां उठी है। उसको आप पर्मानेन्ट कर दी। बहुत से कार्यकर्ता रहते हैं, एक सैकण्ड-क्लास का और कर दं, सैकण्ड-बलास तो है ही, इससे काम में एफिशेसी आ जाएगी।

इन्ही शब्दों के साथ में चाहू का कि सरकार इस पर विचार करे और बाकी ज्वाइंट कमेटी से भी जो सलाह आई है, वह कर दे। तो यह कुछ ऐसी सुविधाद है जिनको देकर आप एम.पी. को काम करने के लिए एफिशेंट बनाएंगे।

[श्री शिंश चन्द्र भा]

इन्ही शब्दों के साथ में इसका समर्थन करता हू।

SHRI P. VENKATASUBBAIAH: Madam Vice-Chairman, I have to strike a personal note that I am qualified to pilot this Bill. I am one of the oldest Members of Parliament, having been in Parliament for 25 years and I am also a freedom fighter. Madam, there is a general consensus in regard to the necessity for bringing this amending Bill before this House.

Madam, this Bill is limited in its scope. Through this amending Bill, an ex-Member of Parliament can draw pension both as an ex-Member and as a freedom fighter. Since this matter has come up for discussion, it is but natural that Members have raised other issues also, though they may not pertain exactly to this amending Bill. This is very natural. Only one Member from the opposition has struck a discordant note. He belongs to the CPI(M). He was opposed to any sort of pension to freedom fighters or to Members of Parliament. Madam, this has been the case all through in both Houses of Parliament, that some Members from the other side criticise whenever Government proposes to enhance the facilities that are to be given to Members of Parliament. But at the they also draw, along with same time, others, the enhanced pension or salary, whenever such an increase takes place. (Interruptions)

SHRI DIPEN GHOSH (West Bengal): You do not know. (Interruptions) he is not like that. (Interruptions) He is not drawing the freedom fighter's pension. (Interruptions)

SHRI P. VENKATASUBBIAH: I am not referring to ...(Interruptions)

SHRI NIRMAL CHATTERJEE (West Bengal): If you want, we can hand over everything. We know all of you. (Interruptions).

SHRI DIPEN GHOSH: You bring forward a Bill, to reduce the salaries and allowances of Members of Parliament. We shall support it. (Interruptions)

SHRI P. VENKATASUBBIAH: I am asking them a straight question. (Interruptions)

SHRI DIPEN GHOSH: You bring the Bill. We shall support it. (Interruptions)

SHRI P. VENKATASUBBIAH: Why are you getting so much agitated? I have not said anything. (Interruptions)—You must listen to me also. (Interruptions)

SHRI DIPEN GHOSH: You bring forward a Bill reducing the salaries and allowances of M.Ps., we wil support it.

(Interruptions)

SHRI NIRMAL CHATTERJEE: Antulay is your product, we did not produce it.

उपसभाध्यक्ष (डा. (श्रीमती) नाजमा होप-लुरला): बैठ जाइये आप सब लोग, मिनिस्टर साहद बोल रही हैं, उन को बोलने दीजिए।

SHRI NEPALDEV BHATTACHAR-JEE (West Bengal): Why should he make such a statement? Let him withdraw these words. (Interruptions). It is an insult to a Member who is not drawing salary and he says that he is drawing it.

AN HON. MEMBER: He is talking about all Members of Parliament.

SHRI DIPEN GHOSH: On behalf of the CPI(M) Members, we call upon the Minister to bring forward a Bill reducing the salaries and allowances of M.Ps and we shall support his Bill.

SHRI AMAR PROSAD CHAKRABOR-TY: Madam Vice-Chairman, if I have followed it correctly....(Interruptions).

SHRI DIPEN GHOSH: This Bill is not meant for the freedom fighters. This seeks

to give benefit to all the ex-M.Ps. I am asking, will the ex-Central Government employees and the freedom fighters be entitled to both the benefits? (Interruptions)

SHRIMATI USHA MALHOTRA (Himachal Pradesh): What is this? I am on a point of order and he is not allowing me to speak. (Interruptions).

SHRI AMAR PROSAD CHAKRABOR-TY: I do not know whether the hon. Minister understood Mr. Shahedullah correctly or not, but I think Mr. Shahedullah supported him while adding one thing probably he may be incorrect—that this may raise a question of discrimination. So, I think the hon. Minister probably could not...(Interruptions).

VENKATSUBBAIAH: I SHRI Ρ. would like to clarify the position. Let me have my say. I was referring to the salaries and allowances of the Members. Whenever this matter was raised, there has been a sort of opposition or criticism from some members belonging to the opposition parties. What I have said (Interruptions). Please give me the benefit of my talking. I never interrupted you when you poke. The salaries and allowances have been enhanced. The D.A. has been enhanced from time to time. But whenever this proposal has been brought before the Parliament, there has been some opposition from the opposition Parties, and still they continue to enjoy some of the facilities or amenities that are provided to all Members of Parliament.

SHRI DIPEN GHOSH: So, what? (Interruptions)

SHRI NIRMAL CHATTERJEE: Don't try to bully us by shouting. (Interruptions)

SHRI P. VENKATASUBBAIAH: I did not mean any insinnuation for any Member. I have got great respect for all the Members. (Interruptions).

SHRIMATI USHA MALHOTRA: You don't even know how to speak.

SHRI NEPALDEV BHATTACHAR-JEE: We know, we know how to sqeak.

SHRIMATI USHA MALHOTRA: You don't know. (Interruptions).

SHRI NIRMAL CHATTERJEE: You do not know how to talk.

SHRIMATI USHA MALHOTRA: You do not know how to talk. The Minister is on his legs, you must know that. You do not want to listen to anything.

SHRI DIPEN GHOSH: Are you prepared to reply to one question? Is he prepared, is the Government prepared to give both the benefits to ex-Central Government employees and the freedom fighters? (Interruptions)

SHRI P. VENKATASUBBAIAH: The hon. Members are unnecessarily excited. (Interruptions).

THE VICE-CHAIRMAN' (DR. (SHRI-MATI NAJMA HEPTULLA): Nothing is being recorded.

श्री हरी शंकर भाभड़ा (राजस्थान) : मेरा प्वाइट आफ आर्डर है।

उपसभाध्यक्ष [डा. (श्रीमती) नाजेमा हेपत्ल्ला : जब मिनिस्टर साहब बोल रहे हैं तो उनको बोल लेने दीजिए। बाद में कहिएगा⊣

श्री हरो शंकर भाभड़ा : आप सून तो लीजिए । मेरा पाइंट आफ आडोर यह कि माननीय मंत्री जी ने अभी यह कहा है कि हम जब कोई भी एमीनिटीज पालिया-मोंट है मेम्बरों के लिए बढ़ाते हैं तो कड़ विरोधि दल के लोग उस का विरोध करते है, लेकिन बाद में उन एमीनिटीज उपभाग भी वे करते हैं। मेरा प्वाइट आफ शार्डर यह है कि इस सदन में सर-कार बहुत से कानून लाती है और बहुत से कानूनों का विरोध हम लोग करते हैं टाथ एड नंत , लीकन जब वह कानून पास हो जाता ; तो उस के बाद क्या उन को हम लोग नहीं मानते ?

उपसभाध्यक्ष डा. (श्रीमती) हंपतल्ला]: कपा कर उक्त को दीजिए । फिर आप का मौद्या सकेगा ।

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VENKATASUBBAIAH: SHRI P. Madam, various suggestions have been made with regard to providing amenities This is a to Members of Parliament. sovereign body. Member of Parliament are law-makers and it is the constant endeavour of the Government to see that necessary amenities are provided to Members of Parliament. We are trying to evolve a sort of consensus so that necessary action can be taken either by legislation or by some administrative decision to provide these amenities to Members of Parliament.

Mr. Sukul made a very relevant suggestion. It requires earnest consideration by the Government. As I have told you this Bill is very limited in scope. Ex-Members of Parliament who are freedom fighters could not draw pension from both the sources. In order to remove that difficulty, this Amendment Bill has been brought.

Some Members have also mentioned about medical facilities and have urged that such facilities should be provided to ex-Members of Parliament. I am happy to inform the House that in almost all the States, they have provided medical facilities to ex-M.Ps also. I have got the statistics but I do not want to take much time of the House. But ex-Members of Parliament and also freedom fighters are getting medical facilities. If there is any difficulty in getting such facilities, the hon. Members may bring such cases to the notice of the Government and we will certainly address the various State Governments to provide such facilities to the freedom fighters.

It is to the credit of our Prime Minister that she first introduced this amending Bill to provide pension to ex-M.Ps. It is also to her credit that she honoured the various fighters who sacrificed for the

freedom of this country. It is our Prime Minister who has recognised these freedom fighters and they are being honoured. It is not in terms of rupees, annas and paise; the recognition is of their services in the cause of the country's freedom. That is the intention. And only recently the pension has been raised for freedom figurers from Rs. 200 to Rs. 300. In the case of Scheduled Caste freedom fighters women freedom fighter's, the period of imprisonment has been reduced from 6 months to 3 months.

Several Members have also urged that the widows of the freedom fighters-must get as much recognition as the freedom fighter was getting. That is also under the active consideration of the Government

My friend also suggested about identifying the freedom fighters from Jammu and Kashmir. We are also looking into that matter. They are part and paicel of our freedom movement and they raised the banner of revolt under the able leader-Sheikh Abdullah and fought ship of against the tyrannical rule of the Maharaia.

About other matters, Madam, Shri Shiva Chandra Jha also mentioned something about giving freedom pension to Netaji's widow. Madam, I will certainly communicate this matter to the Prime Minister for her consideration. About the increased number of freedom fighters. I would like to inform the House that it is not as though the number is increasing, because there is an Advisory Committee constituted to advise the Home Ministry with regard to the categories of freedom fighters. Many freedom movements, though they may not be connected with the freedom movements of 1942 or the Salt Satyagrah or the Quit India Movement, particularly, for instance the Moplah rebellion in Malabar, have been recognised as fre lom movements: then the INA mutiny; and also there is under consideration the Haldia movement in Calcutta. (Interruptions) These are the freedom movements. There are other movements that have taken place which ultimately resulted in the Quit India

Movement launched by the Father of the Nation. The country had been prepared since 1857, which was the first war of independence which was fought and subsequently there were various movements in the States which paved the ground for the fight for freedom that was led by the Father of the Nation. The Advisory committee has been recommending all these freedom movements also to be recognised for the purpose of giving pension and they have been included. That is why the number of freedom fighters must have gone up. But we are taking care to see that bogus persons are eliminated and they are denied freedom pension.

श्री शिव चन्द्र भाः देरी क्यों होती है इनके मामलों मे?

SHRI P. VENKATASUBBAIAH I may assure on the floor of the House that whatever pending applications are there, they will be expedited. As a matter of fact, there is a separate department for that purpose. I may assure my friend Mr. Shiv. Chandra Jha that all these pending applications will be expedited, because I know how the freedom fighters feel since I had that inspiration in me when I had participated in the freedom struggle. We know their difficulties. All these matters will be taken into consideration.

This is only a small amending Bill to provide pension to ex-Members of Parliament who are freedom fighters and I hope the House will give its unanimous approval for this amending Bill.

SHRI AMARPROSAD CHAKRABOR-TI: What about Government servants who are also freedom fighters?

SHRI P. VENKATASUBBAIAH I told you just now.

SHRI SANKAR PRASAD MITRA: Would you also consider about the discrimination between those who spent five years in the Cellular Jail in Port Blair and those who spent the same number of years in the mainland?

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLAI: think you are referring to.

SHRI P. VENKATASUBBAIAH: This matter will be further examined. I cannot say anything off-hand.

श्री रामानन्द यादवः महोदया, फ्रीडम फाइटरर्स जो भारत सरकार नौकरी में हैं, जैसे श्री विद्यानन्द दुवे जेल सं छूटे तो उन्होंने आइ.ए.एस कंपीट किया और यह क्वालिफाइड किये आज वह रिटायर होने वाले हैं और रिटा-यर हो भें में गवर्नमेट की पालिसी रही है कि यो फ्रीडम फाइटरर्स हैं वह जब रिटा-यर होने लगता है तो उसको दो वर्ष इन्क्रीय मिलता है, पेशन गिलती सर्विस की। एसे लोगों के केसेज पर विचार करना चाहिए । हुए जानते हुँ कि विद्या-नन्द दुबे हमारं साथ थे, तीन वर्ष तक जेत में थे। जब छूटे तो उन्होंने आई. ए. एस. कपीट किया और आंज भारत सरकार के उन्चे गद पर है, उनका रिटा-यरमेंट हो रहा है। उनके एक्सट्शन आफ सर्विस पर री विचार किया चाहिए।

SHRI AMARPROSAD CHAKRABOR-TY: That is extension.

SHRI RAMANAND YADAV: I am talking of extension of service, not pen-

SHRI AMARPROSAD CHAKRABOR-TY: Extension of service, not pension.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Now the question is:

"The the Bill further to amend the Salary, Allowances and Pension Members of Parliament Act, 1954, as passed by the Lok Sabha, be into consideration."

The motion was adopted.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: We shall

now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Mr. Yadav, you have got an amendment on clause 1. Are you going to withdraw it?

Clause 1 (Short title)

SHRI RAMANAND YADAV: Madam, I beg to move:

"That at page 1, line 3, clause 1 be re-numbered as sub-clause (1) thereof and after clause (1) as so re-numbered the following sub-clause shall be inserted, namely:—

'(2) It shall be deemed to have come into force on the 1st day of January, 1980."

सरकार से मेरा यह सुजेशन है कि यह बिल जो आप लाये हैं इसमें जो इन्कश की स्ली रखी है इसको आप 1-1-80 से रखा है। संसद सदस्य जो रिटायर कर गये हैं उनको 1-1-80 से ही पेंशन लेने का हक हासिल होना चाहिए। मेरा सिर्फ इतना ही कहना है कि नियम बनाते समय इहस चीज का आप ध्यान रखें। (ब्दुधान)

The question was proposed.

भी हुक मदेव नारायण यादवः (बिहार): 1972 से क्यों नहीं मिलं। (व्यवधान)

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: Are you pressing your amendment?

SHRI RAMANAND YADAV: No, I withdraw it.

The amendment was, by leave withdrawn.

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: The question is:

"That clause 1 stand part of the Bill".

The motion was adopted.

.. Clause 1 was added to the Bill,

The Enacting Formula and the Title were added to the Bill.

SHRI P. VENKATASUBBAIAH: Sir, I move.

"That the Bill be passed."

The question was proposed.

श्री रामः लखन प्रसाद गुप्तः म्भे कुछ कहनाहै।

उपसेभाध्यम [डा. (श्रीमती) नाजमा होप-त्र्ल्ला!: आपने रिक्वेस्ट तो दी नहीं । आप बोल बुके हैं। अब बताों समय बरबाद कर रहे हैं। उन्होंने थर्ड रीडिंग के लिए कहीं था। वह बोलेगे।

श्री रामलखन प्रसाद गुप्तः इतने टाइम में मेरी बात समाप्त भी हो जाती। में यह पूछना चाहता हुं कि ये जो स्वतंत्रता सेनानी हैं धीरो-धीरों जो समय बीतता जाता है उनकी संख्या घटनी चाहिए जबकि इनकी संख्या बढ़ती ही जा रही हैं। यह कौसे बढ़ती जा रही हैं इसकी क्या आप कोई जांच करायोंगे?

MALLICK SHRI HAREKRUSHNA (Orissa): Madam, I have got a very small point. I think the Bill may be simplified by just saying that the freedom fighter's pension can be obtained by anybody who deserves it whether he is an ex-Member or present Member or an ex-Government servant or whatever it is. That will satisfy everybody. There will be no discrimination then. That is number one. Secondly, when any House is dissolved, whether it is Lok Sabha or an Assembly, it should not affect the pension of the Members because it is not the fault of the Members that the Government failed. Once a person is elected, his full term of five years should be counted for the purpose of pension. In this context, I name one Hon'ble Member of the Constituent Assembly and Provisional Parliament who fell short of five years by only 26 days: he is Mr. Sondhi and he is living in difficulties in Western Court. He is not getting the pension.

Then there have been some allegations or satiers in the press that MPs make a fortune and Ministers mint money by lotting out their houses. These are the satires made in the press. (Interruptions) But they do not know that the premises of many of the MPs and Ministers are under 'zabardakhal", under the unauthorised occupation of people whose bonafides are not known. I am affected personally because in my house at 25, Ashok somebody is occupying the open space and two garages for the last so many years Apart from being a nuisance, it is a security risk also. I have made complaints but nobody listens neither the police nor the Directorate of Estates nor the Ministry concerned.

Allocation of time for

disposal of

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Another point is about telephones,

THE VICE-CHAIRMAN [DR. (SHRI-MATI) NAJMA HEPTULLA]: about the Housing Ministry or this Ministry.

SHRI HAREKRUSHNA MALLICK: I am drawing the attention of the Government. The House may direct the concerned Ministry.

The last point is that two telephones are given to us as amenities, one in Delhi and another in our constituency. I find that these two telephones are crucifying nails.

I have not received my pay for thee years from May 1979 till last February...

उ पसभाध्यम [डा. । (श्रीमती) नाज्या होप-तल्ला): यह इसमें रिलेबेन्ट नहीं है। बहुत समय हो गया है, अब आप खतम कीजिये।

SHRI HAREKRUSHNA MALLICK: As has been suggested by my honourable friend, the limit of 15000 calls for telephones may cover phonograms or trunk calls provided there is no STD. I have So I cannot complete not got STD. 15000 limit. So, the honourable Minister Stephen, who is very concerned. Mr. stiff, may please consider regarding this. Minister of Parliamentary I think the Affairs will also consider this.

THE VICE-CHAIRMAN DR. (SHRI-MATI) NAJMA HEPTULLA) : question is "That the Bill be passed."

The motion was adopted.

ALLOCATION OF TIME FOR DIS-POSAL OF GOVERNMENT LEGISLA-TIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN [DR. (SURI MATI) NAJMA HEPTULLA]: I have that the Business to inform Members Advisory Committee at its meeting held today, the 3rd August, 1982, allotted time Legislative and other for Government Business as follows:

TIME ALLOTTED

BUSINESS

0.25

- 1. Consideration and return of the following Appropriation Bills, as passed by Lok Sabha
 - The Appropriation (Railways) No.3 Bill, 1882.

(b) The Appropriation (No.3) Bill, 1982.

r hr. 2 hrs.

- 2. Discussion on the Resolution seeking approval for the continuance in force of the Proclamation issued by the President on 19th March, 1982, in respect of the state of Aaaam.
- 3. General Discussion on the Assam Budget for 1982-83.
- 4. Discussion on the Resolution seeking approval of the notification of the Government of Assam dated 5th May, 1982, regarding declaraof certain services of Assam as essential services,
- 5. Consideration and return of the Assam Appropriation (No. 2) Bill, 1982, as passed by Lok Sabha.

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